

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.1566/94

decided on : 30-12-94

Between

N. Mabu Saheb

: Applicant

and

1. Union of India, rep. by  
Appellate Post Master General

2. The Post Master General  
Andhra Pradesh  
Southern Region  
Kurnool

3. Sr. Supdt. of Post Offices  
Chittoor Division  
Chittoor

: Respondents

Counsel for the applicant : K.S. R. Anjaneyulu  
Advocate

Counsel for the respondents : N.V. Ramana, SC for  
Central Government

MARAM :

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

33  
OA.1566/94

Judgement

( As per Hon. Mr. Justice V. Neeladri Rao, VC )

Heard Sri Sri Subramanyam, proxy for Sri K.S.R.

..... learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondents.

2. This OA is filed praying for a direction to the respondents to promote him to the cadre of PSS, Group-B on adhoc basis as his junior was promoted to that cadre on adhoc basis.

3. Memo No. ST/12-1/94/III dated 28-12-94 of CPMG, Hyderabad, is filed to show that even the applicant was promoted to PSS, Group-B, on purely temporary and adhoc basis.

4. As such this OA has become infructuous and accordingly it is dismissed at the admission stage. No costs.

sk  
(R. Rangarajan)  
Member(Admn)

Neeladri  
(V. Neeladri Rao)  
Vice Chairman

Dated : December 30, 94  
Dictated in Open Court

*Hyd* 3-1-85  
Deputy Registrar(J)CC

sk

To

1. The Chief Postmaster General, Union of India, A.P.Circle, Hyderabad.
2. The Postmaster General, A.P.Southern Region, Kurnool.
3. The Sr.Superintendent of Post Offices, Chittoor Division, Chittoor.
4. One copy to Mr.K.S.R.Anjaneyulu, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, Addl.CGSC. CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMIN)

DATED: 30-12-1994

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No. 1566/94

T.A.No. (w.p.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

Pvm

